

- (a) whether the Planning Commission has formulated any policy regarding integrated water management to remove the water crisis in the country;
- (b) if so, the details thereof;
- (c) whether the Commission has submitted the said policy documents;
- (d) if so, by when the policy is likely to be implemented; and
- (e) how Jharkhand would be benefited in this policy?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) Planning Commission has informed that during the 55th meeting of National Development Council (NDC) held on 24.7.2010, it was decided that "The Planning Commission; would prepare an integrated policy for water resources management that would be discussed in the future NDC meeting". In pursuance of the above decision Member (WR), Planning Commission made a presentation to the Prime Minister on 6.4.11 and after the meeting it was decided that:

- (i) Ministry of Water Resources in consultation with the Planning Commission should prepare a comprehensive document on water related issues for consideration of NDC.
- (ii) Development of State specific action plans in consultation with the States on the lines indicated in the meeting.

On the decisions (i) and (ii) above, Planning Commission has constituted eight Working Groups and one Steering Committee chaired by Member (WR), Planning Commission for the formulation of the Twelfth Five Year Plan to address the issues involved in water management.

- (e) The above applies to entire country including Jharkhand.

#### **Indus Water Treaty**

2926. SHRI G. N. RATANPURI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the value of waters of western rivers *i.e.* Indus, Jhelum and Chenab bartered against the waters of eastern rivers *i.e.* Ravi, Sutlej and Beas under water treaty;
- (b) the quantum of losses suffered, notional and actual, by J & K, consequent upon Indus Water Treaty, annually;

(c) whether the J & K Government was consulted while negotiating the said Treaty and if not, the reasons therefor; and

(d) the reasons why no mechanism was evolved to compensate J&K for the losses it suffers due to the Treaty?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) The annual average flow of the Eastern Rivers (Ravi, Beas and Sutlej including their tributaries) and that of the Western Rivers (Indus, Jhelum and Chenab including their tributaries) were assessed during the negotiations of the Indus Waters Treaty 1960 as about 32.8 Million Acre Feet (MAF) and 135.6 MAF respectively. The waters of the Eastern Rivers are available to India for unrestricted use. Pakistan shall receive for unrestricted use, all those waters of the Western Rivers, which India is under obligation to let flow except for certain specified uses.

(b) No such information is available. The use of the waters of the Western Rivers by India for the generation of hydro-electric power is unrestricted, but governed by the relevant provisions in the Treaty concerning the design, construction and operation of new hydro-electric plants. Agricultural Use from the waters of the Western Rivers upto about 13.43 lakh acres is permissible, in accordance with the provisions of the Treaty. The present use is about 8 lakh acres annually. Construction of storages upto 3.6 MAF as specified in the Treaty is permissible. No storage has been constructed so far.

(c) As per available information, the principal negotiator of the Treaty on the Indian side had held meetings with the Chief Engineers of J&K State Government in connection with the requirements of water for the State. He had shown several drafts of the Treaty to the States concerned, taken note of their comments and had also reviewed the final text of the Treaty and the Annexures with the representatives of the concerned States including J&K.

(d) Does not arise in view of (b) above.

#### **Renovation and refilling of unused reservoirs**

†2927. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government has any proposal to formulate a plan for repair, renovation and refilling of unused reservoirs and to review the repairing work of reservoirs and dams;

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†Original notice of the question was received in Hindi.